

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Petition No. 160/GT/2012

Date: 1.11.2012

To,  
Shri R. Parthasarathy, Executive Director (Finance),  
UDUPI Power Corporation Limited  
2<sup>nd</sup> Floor, "Le Parc Richmonde"  
51, Richmond Road  
Bengaluru-560025

Sir,

Subject: Determination of tariff for Udupi Thermal Power Station (2x600 MW) for the period from 11.11.2012 (Unit-I) and from 19.8.2012 to 31.3.2014 for Unit-II.

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 22.11.2012:

- a) The scheduled date of commercial operation (COD) of 400 KV transmission lines as per contract is to be furnished. Also, the penalty provision in the contract with KPTCL with regard to delay in execution of transmission system may be elaborated. Any LD/compensation amount received or expected to be received from KPTCL due to delay in transmission system to be submitted.
- b) The actual cost of the existing GRP sea water outfall pipeline replaced is to be furnished.
- c) Details of IDC from scheduled COD of Unit-I&II to the actual COD of Unit-I&II, to be submitted separately. Also, the details of IDC from the scheduled COD of the 400 kV transmission systems to the COD of Unit-II, to be furnished.
- d) Details of additional establishment charges of ₹18.51 crore, to be furnished. Also the details of ₹4.81 crore spent for preservation of Unit to be kept in good condition, to be submitted.

- e) To clarify whether procurement of coal is at FOB basis or CIF basis. Also, the copy of fuel supply agreement, to be submitted.
- f) The distance between power station and discharge port for unloading and stacking of imported coal, to be furnished.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

**Sd/-**

(B. Sreekumar)  
Deputy Chief (Law)